(c) Tea Board is in touch with Coal India and the Railways to ensuae adequate supply of coal to the tea industry.

Submission of Annual Reports of Assets and Liabilities by Officers of Punjab and Sind Bank

1141. SHRI MANI RAM BAGRI : Will the Minister of FINANCE be pleased to sta te :

(a) whether the officers of Pujab and Sind Bank dealing with loans and advances have submitted Annual Reports of their assets and liabilities after nationalisation of the banks ;

(b) if not the reasons therefor ;

(c) if so, whether the said returns have been scrutinised to find out their correctness ; and

(d) have Government taken or propose to take steps to ensure that the assets of such officers are not disproportionate to their known soures of income ; if not the reason therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) In terms of clause 20 (1) of Punjab and Sind Bank Officer Employees (Conduct) Regulations 1981, every officer employees of the bank on his first appointment/promotion to a post of officer in the bank is required to submit a return of his acsets and liabilities and officers who were already in service on the date these regulations came into force were required to submit the said return within 3 months of coming into force of these regulations. This return is not to be submitted every year. The bank has reported that out of total strenth of of officers of 3633 as on 18-7-83, 2422 officers have already submitted the said return. The returns are being scrutinised by the Bank. The Bank is persuing with the officers who have not submitted this return so far.

If an employee of public sector bank is found to be in possession of assets which are disproportionate to his known sources of income, he will be punishable under section 5 of the Prevention of Corruption Act, 1947.

दिल्ली और जयपुर में आयकर के छापों के दौरान बरामद किया गया काला धन

1142. **श्री मनीराम बागड़ी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली और जयपुर में दिनांक 20 मई, 1983 से आयकर विभाग द्वारा मारे गये छापों में अनुमानत: कुल कितना काला धन बरामद किया गया और काले धन से संबद्ध बरामद दस्तावेजों का मूल्य कितना हैं ;

(ख) क्या यह सच है कि इन छापों में भूतपूर्व मुख्य मंत्रियों, भूतपूर्व युवराजों और वरिष्ठ अधिकारियों से संबद्ध कुछ दस्तावेज भी जब्त किये गये और यदि हां, तो तत्संबंधी पूर्ण ब्यौरा क्या है; और

(ग) सरकार द्वारा इन कर-अपवंचकों के खिलाफ क्या कार्यवाही की गई या करने का विचार है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस० बी०पी० पट्टाभि रामा राव) : (क) से (ग) आयकर विभाग ने 20 मई, 1983 से 23 जुलाई 1983 के दौरान दिल्ली और जयपुर में ली गई तलाशियों के दौरान प्रथमदृष्ट्या 42.53 लाख रु० मूल्य की लेखाबाह्य परिसंपत्तियां पकड़ी। तलाशियों के दौरान पकड़े गये कुछ जेवरात और रत्नों तथा उपरत्नों का मूल्यांकन अभी किया जाना है। इसमें ग्रस्त व्यक्तियों के पूरे ब्यौरे, पकड़े गये कागजात की छानबीन पूरी हो जाने और कर-निर्धारणों के पूरे होने के पश्चात् ही जाने जा सकेंगे। विभिन्य प्रत्यक्ष कर अधिनियमों के अन्तर्गत उचित कार्यवाही करने के लिए तलाशियों के दौरान पकड़े गये अपराध-आरोगणीय की जांच की जा रही है।